

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.436/TL/2024**

- Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 for grant of separate RTM Transmission Licence to POWERGRID Vataman Transmission Limited.
- Petitioner : Powergrid Vataman Transmission Limited (PVTL)
- Respondents : Madhya Pradesh Power Management Co. Limited and Ors.
- Date of Hearing : **22.11.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Harish Dudani, Member
- Parties Present : Shri Prashant Kumar, PVTL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for the "Implementation of 2 Nos. of 765 kV line bays at Vataman S/s under ISTS for termination of Saurashtra-Vataman 765 kV D/c line of InSTS", as assigned by CTUIL vide its OM dated 13.9.2024, under the RTM mode. The representative also added that the Petitioner has complied with all the requirements under the Transmission Licence Regulations, 2024.

2. The representative of the Respondent, CTUIL, submitted that CTUIL had given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

3. After hearing the representative of the Petitioner, the Commission directed the parties as under:

- (a) Petitioner to implead GETCO as a party to the Petition and to file the revised memo of parties within a week;
- (b) Admit and issue notice to the Respondents, including the impleaded Respondents, subject to the just exceptions;
- (c) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

(b) The Petitioner to file within two weeks the status of implementation of its TBCB Project in respect of which a transmission licence has been issued to the Petitioner in Petition No. 50/TL/2024.

(c) CTUIL to file on affidavit within two weeks the implementation status of the Saurashtra-Vataman 765 kV D/C line of InSTS and the status of the Implementation Agreement entered with the implementing agency of the said line.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**